

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 116/Rules/DHC

Dated: 19.12.2025

In exercise of the powers conferred by Section 122 of Code of Civil Procedure, 1908 and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Government of India, hereby makes the following amendment in the First Schedule of the Code of Civil Procedure, 1908 :-

“Order XV-A titled “Striking Off Defence in a Suit by a Lessor”, introduced in Code of Civil Procedure, 1908 vide Notification No. 324/Rules/DHC dated 12.11.2008, shall be re-numbered as Order VIII-A and placed after the existing Order VIII titled “Written Statement, Set-off and Counter-claim.”

NOTE: THIS AMENDMENT SHALL COME INTO FORCE WITHIN THE LOCAL LIMITS OF THE JURISDICTION OF THE HIGH COURT OF DELHI IMMEDIATELY ON THE DATE OF ITS PUBLICATION IN THE DELHI GAZETTE.

BY ORDER OF THE COURT
Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL